

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- RFA No. 30^{***} 2019

Titled: Kantu Devi Dots vs. Vipin Kumar and Anr
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

Vipin Kumar S/o Neki Ram
R/o Pouni Tehsil Pooni
District Reasi

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 17.03.20 8.00 A.M. / 10.00 A.M. or the next working day if 17.03.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 19th day of February, 2020 at Jammu.

Registrar Judicial
High Court of J&K
Jammu
JAMMU.

No.:-

Dated:-

Forwarded in original to the Editor Amar Ujala Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 17.03.20. An amount of ₹ 500 vide No. 636 dated 31.12.19 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Registrar Judicial
High Court of J&K
Jammu
JAMMU.

No. 1872 Date 17/2/20
Copy of the above Publication Notice forwarded to the Incharge CPC e-courts for uploading the same on the official website of High Court of J&K

Registrar Judicial
High Court of J&K
JAMMU.
19/2/2020